

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 57 of 2020**

**IN THE MATTER OF:**

**V. Padmakumar**

**...Appellant**

**Vs.**

**M/s. Stressed Assets Stabilisation  
Fund (SASF) & Anr.**

**...Respondents**

**Present: For Appellant: - None.**

**For Respondents:- None**

**O R D E R**

**21.01.2020—** The case was listed ‘for admission (fresh case)’ on 23<sup>rd</sup> January, 2020, but in the order dated 13<sup>th</sup> January, 2020, the date ‘for admission (fresh case)’ has wrongly been shown as 23<sup>rd</sup> February, 2020.

We, therefore, direct to read the date ‘for admission (fresh case)’ as “23<sup>rd</sup> January, 2020” and list the case accordingly showing the name of the counsel for Caveator, Ms. Anju Bhushan Gupta.

The Office is directed to make necessary typographical correction in the order dated 13<sup>th</sup> January, 2020 as pointed out and ordered above.

Let corrected certified copy of the order be forwarded to the parties.

Contd/-.....

Post the case 'for admission (fresh case)' on 23<sup>rd</sup> January, 2020.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice Bansi Lal Bhat)  
Member(Judicial)

(Justice Anant Bijay Singh)  
Member(Judicial)

Ar/RR